

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA  
:: HYDERABAD ::**

**SUB: HIGH COURT FOR THE STATE OF TELANGANA** – Workshop on ‘Strengthening the Criminal Justice System’ for Judicial Officers, Public Prosecutors, Police Officers, Forensic Experts and Doctors – Nomination of Judicial Officers as Resource Persons to the said Workshop at the Telangana State Judicial Academy, Secunderabad on 30.11.2024 (Saturday) - ***Relief Arrangements*** - **ORDERS - ISSUED.**

**READ:** High Court’s Proceedings Roc.No.2617/SO/2024, dated 28.11.2024.

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**ORDER ROC.NO.4783/2024-B.SPL., DATED: 28.11.2024**

**The High Court is pleased to pass the following order:**

The following Judicial Officers mentioned in Column No.2, vide High Court’s proceedings read above, are nominated as Resource Persons for the Workshop on ‘Strengthening the Criminal Justice System’ for Judicial Officers and other Stake Holders to be held on 30.11.2024 (Saturday) at Telangana State Judicial Academy, Secunderabad. Further, the officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the above said workshop.

<b>SL. NO.</b>	<b>NAME AND DESIGNATION OF THE NOMINATED OFFICER</b>	<b>IN-CHARGE OFFICER</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>
1.	SMT. B.PRATHIMA, Principal District and Sessions Judge, Karimnagar.	I Additional District and Sessions Judge, Karimnagar.
2.	V.BALA BHASKAR RAO, Principal District and Sessions Judge-cum-Family Court, Medchal-Malkajgiri District at Kushaiguda.	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge-cum-Additional Family Court- cum Special Sessions Judge for Fast tracking the cases relating to Atrocities against Women, Medchal-Malkajgiri District at Kushaiguda
3.	SRI S.GOVERDHAN REDDY, Principal District and Sessions Judge-cum-Chairman, Land Reforms Appellate Tribunal, Suryapet.	I Additional District and Sessions Judge, Suryapet.

In case, the officers mentioned in column number 3, are either on leave or not available for any other reason, the concerned Principal District & Sessions Judge / Unit Head shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On completion of the said workshop, the officers mentioned in Column No.2 shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge, if any, from the officers mentioned in Column No.3.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the Workshop at Telangana State Judicial Academy, Secunderabad.
  2. **The nominated officers are entitled only for actual journey time.**

  
**REGISTRAR GENERAL**  
**FAC. REGISTRAR (VIGILANCE)**

To

1. The officers and In-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES AND DISTRICT TREASURY OFFICERS:**
  - 1) Karimnagar
  - 2) Medchal-Malkajgiri
  - 3) Suryapet
5. The District Treasury Officer, Shamirpet, Medchal-Malkajgiri District.
6. **THE SECTION OFFICERS :**
  - a) Special Officers Section
  - b) Vigilance Cell
  - c) E-Section
  - d) Work Review Cell
  - e) O.P.Cell
  - f) B-Section
  - g) Accounts Section
  - h) Computer Section
  - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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